

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 269/2018 in  
O.A. No. 1264/2015  
M.A. No. 3784/2017

New Delhi, this the 27<sup>th</sup> day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Smt. Rajo,  
Aged about 56 Years,  
W/o Late Shri Jai Prakash,  
Ex-CLTS expired on 28.12.2013  
While last posted in EBS Babugarh  
Under Directorate of RVS (RV-1)  
QMG's Branch AHQ, Ministry of Defence  
R/o Village Atuta, Post Babugarh Cantt.  
Distt. Hapur. .. Petitioner

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Shri Sanjay Mitra, IAS,  
Secretary, Ministry of Defence,  
Union Govt. of India,  
South Block, New Delhi-110001.
2. Lt. General A.J. Singh,  
Director General of RVS (RV-1)  
QMG's Branch AHQ  
IHQ of MOD (Army)  
West Block-III, R.K. Puram,  
New Delhi-110066.
3. Brigadier Deep Ahlawat,  
Commandant,  
EBS Babugarh Cantt-245201  
Distt. Hapur. .. Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the petitioner.

2. The instant CP is filed alleging violation of interim orders passed by this Tribunal dated 14.02.2017 and the said order reads as under:

“The applicant's wife seeking regularization of the service of her late husband Shri Jai Prakash with effect from 14.06.2014 i.e the date of regularization of the juniors of her late husband such as Shri Vir Pal, S/o Shri Ganga Das. However, at the request of respondents' counsel, to get instructions whether any of the juniors were regularized or not, list on 23.03.2017.

Order by **DASTI.**

3. A bare perusal of the order clearly indicates that there is no specific direction to the respondents and, hence, we do not find any merit in the CP and, accordingly, the same is dismissed. No costs.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/Jyoti /